

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.04.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
-	IA 11/17, IA 18/17, 19/17 & 20/17. IA 26, 27 & 29/17 in CP 10/16	Hearing	59	Himayat Alikhan & Others Vs Associate Decore Ltd., & 24 Others.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

A2B and Partners
(9901033718)

R 2-21

Murali

2. NISHANTH A.V
9900112555

R 1

Alf

3. B C THIRUVENGADAN
ADVOCATE

PETITIONER

Alf

4. MANIK . B.T.
ADVOCATE

PETITIONER

Mani

5. SASAN POOVAYYA
(through KEYSTONE PARTNERS)
080-41135813

Respondent No 1

Alf

ORDER

I.A 12/17 listed today. Objections are filed. Heard both the sides. Posted for orders dated 20/04/2017. Counsel for Applicant in IA 12/2017 requested time to file the reply if any. He is informed to file the same within 3 days in the Registry.

Mr. A.V Nishanth, Advocate filed Vakalath contending the 1st Respondent company vide Board Resolution dated 3rd April 2017, has appointed him to appear on behalf of the 1st Respondent Company in place of previous Counsel who filed Vakalath for Respondent Company, when the company already engaged the counsel, who has not been discharged, the question of another Advocate can file the Vakalath basing on subsequent Resolution that has been passed by some of the Board of Directors of the 1st Respondent Company. We have heard the Counsel before receiving this fresh Vakalath filed by him and also the learned Counsel who has already filed the vakalath for the company ~~being~~ ^{basing} on the earlier resolution passed by the Board of the Respondent Company and posted for order whether to accept the fresh Vakalath or to reject. Listed all the I.As and other matter on 20/04/2017.



Member (J)



Member (T)